

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

OA No. 1254/1996

New Delhi this the 15th day of May, 1998.

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri K. Muthukumar, Member (A)

Harish Chander
S/O Sh. Ram Rattan Bakhi,
H.No. BE-26, Hari Nagar,
Clock Tower, New Delhi-64

..Applicant

(By Advocate Shri D.R. Gupta)

Vs

1. The Union of India
through Secretary,
Ministry of Personnel, Public Grievances
and Pensions, North Block, N/Delhi.

2. The Additional Secretary,
Dept. of Administrative Reforms &
Public Grievances, Sardar Patel Bhawan,
Parliament Street, New Delhi.

3. The Secretary,
Department of Official Languages,
Lok Nayak Bhawan, New Delhi.

.. Respondents

(By Advocate Sh. P.H. Ramchandani)

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

The claim of the applicant in this case is to direct the respondents either to encadre the post of Hindi Typist along with the incumbent into CSCS or to consider appointing him as Junior Hindi Translator. Shri P.H. Ramchandani, learned senior counsel has submitted a letter dated 15.4.98 (copy placed on record), para 2 of which reads as follows:

" The position in this regard is that as per recommendations of the Vth Central Pay Commission (Para 79.46), the proposal for inclusion of the post of Hindi Typist (Rs. 950-1500 (pre-revised) in the cadre of C.S.C.S. was taken up with Ministry of Home Affairs, who are the cadre controlling authority of C.S.C.S. The matter was examined by them. They observed that Shri Harish Chander had approached the Hon'ble C.A.T., New Delhi,

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and hence the Department of Personnel and Training was of the view that the outcome of the case may be awaited before taking any final decision in this case. In view of this position, the Department of Administrative Reforms and Public Grievances is not in a position to take any further action in the matter during the pendency of the case in the Hon'ble Tribunal."

2. Applicant has also filed MA 747/98 praying for interim order that the Tribunal may issue an interim direction to the respondents to consider the claim of the applicant for inclusion in the cadre of CSCS in terms of the recommendations of the Vth Pay Commission.

3. O.A. already stands admitted. We have carefully considered the pleadings and the submissions made by the learned counsel for the parties.

4. The application is disposed of with a direction to the respondents to consider the claim of the applicant for inclusion of the post of Hindi Typist in the cadre of CSCS. In the light of what has been stated in para 2 of respondents letter dated 15.4.1998, respondents are called upon to take a decision in the matter of inclusion of the post of Hindi Typist in the cadre of CSCS as early as possible, and in any case within four months from the date of receipt of a copy of this order under intimation to the applicant.

5. If any grievance still survives, it will be open to the applicant to agitate the same through appropriate original proceedings, if so advised, in accordance with law.

O.A is disposed of as above. No order as to costs.

(K.Muthukumar)
Member(A)

Lakshmi Swaminathan
(Smt.Lakshmi Swaminathan)
Member(J)

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